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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA No. 1106/86

Date of decision: 03.11.1992.

Sh. Krishan Lal

...Applicant

Versus

Union of India, Ministry

...Respondents

of Communication.

For the Applicant

...None

For the Respondents

...None

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundival, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporters or not?

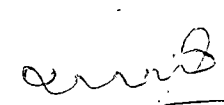
Judgment(Oral)

(Delivered by Hon'ble Sh.P.K.Kartha, V.C.(J))

When this case was called, none appeared for both parties. This case has been listed in the first 15 cases peremptorily for final hearing. The application is dismissed for default and non-prosecution.


(B.N.Dhoundival)

Member(A)


(P.K.Kartha)

Vice Chairman(J)